

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.40306 of 2013

(Arising out of common Order-in-Appeal No.CMB-CEX-000-APP-291-12 to CMB-CEX-000-APP-294-12 dt.20.11.2012 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Coimbatore)

M/s.Chennai Steels

20, Meenakshi Nagar, Near Teachers Colony, Ganapathy,
Coimbatore - 641 006.

Appellant

Vs

Commissioner of Central Excise & Service Tax

6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018.

Respondent

APPEARANCE:

For the Appellant : Sh.M.Saravanan, Consultant

For the Respondent : Sh. L.Nandakumar, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :27.10.2020

DATE OF DECISION :27.10.2020

FINAL ORDER No. 40977/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr